

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconoic Infrastructure Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

PRESENTS:

For the Petitioner(s):- Mr. Neeraj Kr. Gupta, Advocate

For the Respondent(s):-

ORDER

Learned counsel for the petitioner seeks and is granted a week's time to file rejoinder with a copy in advance to the learned counsel for the respondent.

List for arguments on 19.02.2018 before the regular Principal Bench.



**(M. M. KUMAR)
PRESIDENT**



**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**